

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 310

IA-454/2024, IA-5572/2023, IA-4406/2023, IA-4896/2023, IA-1370/2024
IA-5775/2023

IN

IB-84(ND)/2021

IN THE MATTER OF:

Endless Services Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Elly Realcon Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Amit Chadha, Sr. Adv., Mr., Suresh, Mr. Shikhar
Kumar, Advs.

For RP : Mr. Gaurav Mitra, Mr. Ishan Chaudhary, Ms. Gauri
Pande, Advs.

ORDER

IA-454/2024

Mr. Chaddha, Ld. Sr. Adv. Appearing for the Applicant concluded his arguments.

List the matter for arguments on behalf of the Respondent **on 24.07.2024.**

IA-1370/2024

List the matter along with IA-454/2024 for arguments on behalf of the Respondent **on 24.07.2024.**

IA-5572/2023, IA-4406/2023, IA-4896/2023, IA-5775/2023

List these applications **on 24.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay